

ITEM NO.32+42

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19204/2018

(Arising out of impugned final judgment and order dated 22-03-2018 in MB No. 27962/2016 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

M/S VACMET INDIA LIMITED INCORPORATED
UNDER COMPANIES ACT, 1956 & ANR.

Respondent(s)

(IA No. 59921/2022 - STAY APPLICATION)

ITEM NO.42

Petition(s) for Special Leave to Appeal (C) No(s). 19602/2018
(IA No. 44749/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 29-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Ms. Madhvi Diwan, ASG
Mr. Anuvrat Sharma, AOR
Mr. Shantanu Singh, Adv
Ms. Alka Sinha, Adv

For Respondent(s) Mr. Krishnan Venugopal, Sr. Adv.
Mr. R. Basant, Sr. Adv.
Ms. Nandita Chauhan, Adv.
Mr. S. S. Shroff, AOR

Dr. A. M. Singhvi, Sr. Adv.
Ms. Vanita Bhargava, Adv.
Mr. Ajay Bhargava, Adv.
Ms. Shweta Kabra, Adv.
Ms. Prerna Singh, Adv.
M/S. Khaitan & Co., AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned ASG submits that the petitioners will move the High

Court where Contempt Petition is pending and make submission before the High Court to defer the contempt proceedings.

List the matter on 27.07.2022.

(INDU MARWAH)
COURT MASTER (SH)

(RENU KAPOOR)
BRANCH OFFICER